GOVERNMENT OF INDIA AGRICULTURE LOK SABHA

STARRED QUESTION NO:395 ANSWERED ON:07.12.2010 SALE OF SUBSTANDARD SEEDS Mahajan Smt. Sumitra;Yadav Shri Ranjan Prasad

Will the Minister of AGRICULTURE be pleased to state:

- (a) the requirement and the quantity of seeds made available to the farmers by the Government and private agencies during each of the last three years and the current year, State-wise;
- (b) whether the Union Government has received complaints regarding supply of spurious/substandard seeds to the farmers from various States;
- (c) if so, the details thereof alongwith the nature of complaints received during the above period, State-wise;
- (d) the follow-up action taken on such complaints; and
- (e) the details of the action taken for supply of quality seeds to the farmers?

Answer

MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 395 DUE FOR REPLY ON 7TH DECEMBER, 2010.

- (a): The State-wise details of requirement and availability of seeds are at Annexure-I.
- (b) to (e): Adequate provisions are available under the Seeds Act, 1966, Seeds Rules 1968 and Seeds (Control) Order 1983 to curb the sale of spurious/sub-standard seeds. The State Governments are fully empowered to take action in such cases at their level. Complaints received by the Government of India regarding sub-standard seeds are forwarded to the State Government for appropriate action. The details of such complaints are at Annexure-II.